Claims Tribunal and the necessary supporting staff have been sanctioned. These Tribunals are expected to start iunctioning soon

Adoption of Model Jail Manual

*388. SHRI VIREN J. SHAH; SHRI SHIVA CHANDRA

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 221 given in the Rajya Sabha on the 16th June, 1977 and state:

- (a) what further steps State Governments have taken for adoption of the model jail manual;
- (b) what are the reasons for the inordinate delay in cases where the State Governments have not imple mented the model jail manual;
- (c) whether the Central Government have issued any guidelines to the States to bring about rapid changes in prison conditions; and
- (d) what is the financial outlay for Jhe Sixth Five Year Plan for bringing about these changes and building better prisons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFI^'AIRS i(SHRI DHANIK LAL MANDAL): (a) Two more States, namely Bihar and Rajasthan have reported that necessary steps to review their Jail Manuals have been initiated.

- ^ (b) The main reason for delay in implementing provisions of the model prison manual is the paucity of financial resources, available to States.
- (c) "Prisons" being a State subject, ihe role of the Central Government is confined to providing technical guid-ance and advice to State Governments •so as to bring uniformity and intro-duce progressive measures in prisons administration. The model prion manual and the report of the Working Group on Prisons (1972-73) commended to States contained guidelines

recommendation and aimed at comp" lete overhall of prison adminis tration in the country. This sub ject was also discussed at the Chief Minister" Conference held in Delhi on 30th and 31st July, 1977 and the conclusions arrived at were brought to the notice of the State Govern ments.

The administration (d) and lopment of prisons has not yet been included in the Sixth Five Year Flan. However, a sum of Rs. 2 crores was made available to various States for of prison conditions improvement during 1977-78. A sum of Rs. 4 crores has been earmarked during the current financial year.

Dock Labour Board for the Paradip Part

- *389. SHRI SURENDRA MOHANTY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:
- (a) whether it is a fact that the Dock Labour Board has not yet been constituted for the Paradip Port; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI •CHAND RAM): (a) Yes, Sir.

(b) The volume of traffic at present being handled manually at Paradip Port does not justify setting up of a Dock Labour Board at the port.

Reward for Bravery to Police Officers

390. SHRI SYED AHMAD HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that a posse of police constables apprehened and over-powered a band of armed dacoits On the 3rd September, 1977 at Baratooti in Delhi;
- (b) whether it is also a fact that police authorities announced cash